



111 CWP-PIL-67-2023

DEVENDER SHARMA VS STATE OF HARYANA AND OTHERS

Present: Mr. Nikhil Ghai, Advocate, and
Mr. Rishabh Singla, Advocate,
for the petitioner.

Learned counsel for the petitioner submits that a statue of late Kishan Das, who happened to be the father of Manmohan Goel, serving Mayor of Rohtak, has been erected near Sonapat stand circle adjoining Mini Secretariat parking, besides the roundabout, which is a public place. He submits that besides the incessant inconvenience caused to the public, erection of the statue has led to permanent traffic snarls at the spot. So much so, he asserts that the action of respondent authorities is in apparent violation of orders dated 18.01.2013 (P-7) and 31.01.2018 (P-8), passed by the Supreme Court, whereby the State Governments and U.Ts. had been directed to ensure that no permission is granted for installation of any statue or construction of any structure on public roads, pavements and sideways.

Notice of motion.

Mr. Deepak Balyan, Additional A.G., Haryana, accepts notice on behalf of the respondents, and prays for a short accommodation to seeks instructions as also to file response, if any. He shall also clarify, as to who has borne the cost of the structure in question. And in the event, the said structure/statue is to be removed/demolished, who shall bear the cost?.

Adjourned to 19.09.2023.

(ARUN PALLI)
JUDGE

(JAGMOHAN BANSAL)
JUDGE

August 08, 2023
Ak Sharma